

In the Court of Principal Sessions Judge, Dindigul.
Present : Selvi.M.K. Jamuna, M.L.,
Principal Sessions Judge, Dindigul.
Tuesday the 24th day of March 2020.
CrI. M.P. No.680/2020

Thirumoorthy - A1

...
/Vs/

Petitioner/Accused

S.I. of Police, Kannivadi P.S. **Cr.No.31/2020**... Respondent/Complainant

This petition is coming on this day for hearing before me in the presence of Thiru.K.Chellamuthu, Advocate for the petitioner and of Thiru. R.Manoharan, Public Prosecutor for the State and after hearing the arguments this court passed the following
ORDER

Petition filed U/s.438 Cr.P.C. Petitioner/A1 prays to relax the condition imposed by this Court in Cr.M.P. No.232/2020 dated 10.2.2020 totally.

Heard both sides. Records perused.

The present condition is that the Petitioner/Accused is directed to appear before the Respondent police station daily at 10.00 a.m. until further orders. The learned counsel for the petitioner stated that the petitioner is abiding the condition regularly for the past 35 days without any deviation, that since the petitioner belongs to poor family and doing coolie work and he is only the bread winner of his family, he could not be able to go to his duty and faced much difficulty and thereby he seeks to relax the condition totally. The learned Public Prosecutor conceded that the petitioner is abiding the condition regularly for the past 35 days without any deviation and there is no adverse remarks against the petitioner.

Heard. Perused the records. Considering the prevention measures of Corono Virus disease and also urgent need and necessity to ensure social distancing, this Court inclines to grant interim condition relaxation. Interim condition relaxation is granted to the petitioner for 3 weeks i.e. upto 14.4.2020 and from 15.4.2020 onwards, the petitioner shall abide the earlier condition as imposed in Cr.M.P. No.232/2020 dated 10.2.2020. With this interim order, this petition is closed.

Pronounced by me in open court this the 24th day of March 2020.

M.K.J. 24/03/20
Principal Sessions Judge,
Dindigul.

Copy to:
The Judicial Magistrate, Aathoor.,
The Public Prosecutor, Dindigul.,
The S.I. of Police, Kannivadi P.S.,
Thiru.K.Chellamuthu, Advocate for the petitioner.

